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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

RA-212/2003 in  
OA-2479/2002

New Delhi this the 5th day of August, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member(A)

HC Umrao Singh,  
No. 212/PCRNow 9135/DAP  
S/o Sh. Kanhaiya Lal Sharma,  
R/o M.C.F.-76, Gali No.3,  
Mahavir Colony, Ballabghar,  
Distt. Faridabad, Haryana. .... Applicant

(through Sh. Ashwani Bhardwaj, Advocate)

Versus

1. Commissioner of police,  
Police Headquarter,  
Indraprastha Estate,  
New Delhi.
2. Addl. Commissioner of Police,  
PCR & Communication,  
Police Headquarter,  
Indraprastha Estate,  
New Delhi.
3. Dy. Commissioner of Police,  
Police Control Room,  
Police Headquarter,  
Indraprastha Estate,  
New Delhi. .... Respondents

ORDER (ORAL)  
Justice V.S. Aggarwal, Chairman

The review would be permissible if there is an error apparent on the face of the record. An error apparent on the face of the record would be one which can be detected without any detailed submissions all over again.

2. Learned counsel for the review applicant asserts (a) the cross examination was conducted by the

*Ms Ag*

Enquiry Officer. He could not have done so; (b) the defence witnesses have not been considered; and (c) there was no evidence against the applicant and the report of the Enquiry Officer acted upon by the Disciplinary Authority is totally on assumptions and presumptions without any material on the record because according to the learned counsel there was no misbehaviour on the part of the applicant.

3. During the course of submissions, so far as the first plea is concerned, it was not disputed that the cross examination was conducted by the Enquiry Officer against the delinquent. We are not dwelling into the same. As regards the other two contentions which were vehemently pressed inasmuch as we have gone through the order passed by this Tribunal. The contentions raised have been considered, though briefly, which do not prompt us to conclude that there is an error apparent on the face of the record. Accordingly, Review application fails and is dismissed.

Naik

(S.K. Naik)  
Member(A)

V.S. Aggarwal

(V.S. Aggarwal)  
Chairman

/vv/